23/7/18 **HIGH COURT OF DELHI : NEW DELHI**
(Establishment-II Branch)

No.14685/Estt.-II/SLP/DHC

Dated : 20.07.2018

From:

Registrar General,
Delhi High Court,
New Delhi

To

The District & Sessions Judge,
Tis Hazari Court, (Headquater)
(District-Central), Delhi.

Subject: Copy of order of 13.03.2018 passed by the Hon'ble Supreme Court of India in Contempt Petition (Crl.) Nos.2-3 of 2018 in Transfer Petition (Crl.) Nos.427-428 of 2015 titled "Chandrani Sukul Versus Timir Sukul & Anr."

Sir/Madam,

I am directed to inform you that an inquiry at Karkardooma Courts in compliance of order dated 22.02.2018 passed by the Hon'ble Supreme Court of India in Contempt Petition (Crl.) Nos.2-3 of 2018 in Transfer Petition (Crl.) Nos.427-428 of 2015 titled "Chandrani Sukul Versus Timir Sukul & Anr" was carried out by the Joint Registrar (Rules) of this Court. The Enquiry Report was approved by Hon'ble the Acting Chief Justice of this Court vide order dated 01.03.2018. The said Report was placed before the Hon'ble Supreme Court of India in the above mentioned Contempt Petition.

Accordingly, Hon'ble Supreme Court of India passed the order dated 13.03.18 (copy enclosed). It is pertinent to mention here that the recommendations made in Enquiry Report read as under:-

(a) Appropriate disciplinary proceedings be initiated against the concerned officials of Karkardooma Courts Complex including Mr. Yogesh Kumar for having refused to accept the postal articles of this case;
(b) Directions be issued by the High Court of Delhi to all the District & Sessions Judges to put into place an administrative mechanism to the effect that whenever postal articles are refused to be accepted by Court staff, the postal authorities, before recording remark of refusal, shall bring the same to the notice of the District &Sessions Judge (Incharge) of the Court Complex involved; and
(c) Directions be issued by the High Court of Delhi to all the District & Sessions Judges to sensitize their staff to ensure that special care and attention needs to be extended to postal articles/dak of the Supreme Court, High Court of Delhi, High Courts of other states and District Courts of Delhi and other states and District Courts of Delhi and of other states and that a separate register be maintained in respect of such postal articles/dak which should be countersigned by the Office Incharge of the R&I Branch of the District Courts.

It is, therefore, requested to circulate the same amongst all the Judicial Officers under your control for information and compliance.

Yours faithfully,

OSD (Estt.)
For Registrar General

Encls: As above

OFFICE OF DISTRICT & SESSIONS JUDGE (Hqs) : DELHI

No. 46120-115/Rules/Gaz/2018 Dated : 25/7/18

Copy forwarded along with its enclosure for information & compliance to :

1. The Officers of DHJS & DJS (Central), THC, Delhi.
2. The AO(J), R&I Branch (Central), THC, Delhi.
3. The Reader to Ld. District & Sessions Judge (Hqs), THC, Delhi.
4. The Website Committee, THC, Delhi.

(ANJU BAJAJ CHANDNA)
Spl. Judge (PC Act) (CBI)/
Officer Incharge, Judicial Branch (Central)
THC, Delhi

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CONTEMPT PETITION (CRL.) Nos.2-3 OF 2018
IN
TRANSFER PETITION (CRL) Nos.427-428 OF 2015

CHANDRANI SUKUL ...PETITIONER(s)

VERSUS

TIMIR SUKUL & ANR. ...RESPONDENT(s)

O R D E R

We have seen the report given by the Registrar General of the Delhi High Court.

In view of the Report, we request Hon'ble the Acting Chief Justice of the Delhi High Court to consider implementing the recommendations made by the Registrar General and to put the system in place.

We request the transferee court to dispose of the matter at the earliest since about three years have been spent in the transit of records.

The contempt petitions stand disposed of.

sd/-
.....J.
(MADAN B. LOKUR)

sd/-
.....J.
(KURIAN JOSEPH)

sd/-
.....J.
(DEEPAK GUPTA)

NEW DELHI
MARCH 13, 2018